
SL No. Name of Squatter

26. Jag Mohan
27. Mangat Ram
28. Ramesh Kr. s/o Amar Nath
29. Chiranjit Bhutani
30. Bishwanath Roy
31. Lachhman Das
32. Om Prakash
33. Aziz Khan
34. Devki Nandan
35. Ram Kishan
36. Lalit Kumar
37. Dharam Vir Chopra
38. Dharam Pal
39. Chahal Singh
40. Promod Kumar
41. Rajesh Kumar
42. Bisa Ram
43. Tilak Raj
44. Shiv Shankar
45. Bal Kishan
46. Lachhman Dass
47. Nano Mian
48. Mithoo Lal
49. Kishore Kumar
50. Narinder Lal Gupta
51. Raju
52. Hashim Khan
53. Madan Lal
54. P. N. Mishra
55. Lalit Kumar
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Memorandum submitted by Jama Masjid foot path Hawkers

4325. SHRI RAMACHANDRA PIL-LAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a memorandum dated 12th December, 1991 addressed to Prime Minister and copy endorsed to Minister of Urban Development has been received from Jama Masjid Foot-path Hawkers United Committee, Delhi-

(b) whether the memorandum seeks rehabilitation of 333 Foot-Palh Hawkers of Jama Masjid area, Delhi who were uprooted during 1975; and

(c) if so, what steps Government are taking in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHA-LAM): (a) The dated 12th December, 1992 mentioned in the question is obviously wrong, Memorandum dated 12th February, 1992 has been received.

(b) Yes, Sir.

(c) The matter is under consideration of the Government.

Conversion of leasehold system to freehold

4326. SHRI V. NARAYANASAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state,

(a) whether Delhi Administration/D.D.A. issued a notification regarding conversion of lease hold plots and flats (including those allotted by D.D.A. into free-hold plots and flats;

(b) if so, what are the details of the same;

(c) whether this procedure of conversion would apply to multi-storeyed flats allotted by D.D.A.;

(d) if answer to part (c) above be in affirmative whether the allottee of each floor in a multi-storeyed flat has to apply